

IN THE COURT OF SH. CHANDRA SHEKHAR, LD.SPECIAL
JUDGE, CBI-19 (PC ACT), ROUSE AVENUE DISTRICT
COURTS, NEW DELHI

FIR NO: RC-DAI-2020-A-0018

U/s: Sec. 7 of PC Act

PS: CBI, ACB/NEW DELHI

CBI v. S. S. CHAHAL etc.

23.07.2020

Presence:

(Through CISCO WEBEX Meetings)

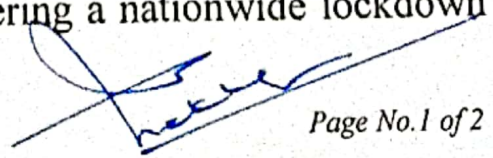
Ld. Counsel Sh. Rakesh Kumar for the applicant
Sunil Kumar Vats.

Ld. Public Prosecutor Sh. Amit Kumar for the CBI.

ORDER ON APPLICATION OF SUNIL
KUMAR VATS SEEKING RELEASE OF
CASE PROPOERTY i.e. CURRENCY/ CASH
OF RS. 2,00,000/- (RS. TWO LAKH ONLY)

I have partly heard the submissions of Ld. Counsel
Sh. Rakesh Kumar for the applicant and Ld. Public
Prosecutor Sh. Amit Kumar for CBI on the aforesaid
application, seeking release of aforesaid case property by
Video Conferencing through CISCO WEBEX Meetings
arranged by Sh. Raj Kumar, Reader in this court in
compliance of the orders of Ld. District & Sessions Judge-
cum-Special Judge (PC Act) Ms. Sujata Kohli, Rouse
Avenue District Courts, New Delhi due to spreading of
Corona Virus (COVID-2019), special measures taken by
the Govt. to prevent it by ordering a nationwide lockdown




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till 31.07.2020 and instructions issued by Ld. District Judge to work from home maintaining social distancing.

Ld. Public Prosecutor for the CBI has submitted that due to some inevitable circumstances, the IO is not available today; he seeks adjournment for filing formal reply to the aforesaid application and addressing his arguments on the same.

Ld. Counsel for the applicant has no objection, if a short adjournment is allowed at the request of Ld. PP for CBI.

Heard. At the request of both the parties, further hearing on the aforesaid application is adjourned for 27.07.2020 at 11:00 a.m.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.

Dated 23.07.2020



श्री चन्द्र शेखर
Sh. Chandra Shekhar
Special Judge PC Act (CBI-19)
कमरा नं. 404, चौथी मंजिल
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